

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

**Excise Appeal No. 25507 of 2013**

(Arising out of **Order-in-Original** No.52/2012-Adjn (Commr) CE dated 29.10.2012 passed by  
Commissioner of Customs & Central Excise, Hyderabad)

**M/s Uni Metal Alloys Ltd.,** .. **APPELLANT**  
A 21 & 22, APIE,  
Balanagar,  
Hyderabad,  
Telangana - 500 037.

VERSUS

**Commissioner of Customs** .. **RESPONDENT**  
**And Central Excise**  
**Hyderabad - IV**  
Posnett Bhavan,  
Tilak Road,  
Ramkoti, Hyderabad,  
Telangana - 500 001.

**APPEARANCE:**

None for the Appellant.

Shri B. Sangameshwar Rao, Authorized Representative for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)**  
**HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

**FINAL ORDER No. A/30586/2025**

Date of Hearing: 15.12.2025

Date of Decision: 15.12.2025

**[ORDER PER: ANGAD PRASAD]**

Nobody appeared on behalf of the appellant. Perused the records. It is apparent from the records that appellant had not appeared on 07.08.2025, 08.09.2025 & 27.11.2025. No any request for adjournment. Therefore, appellant is not taking interest to pursue their appeal. Therefore, appeal is liable to be dismissed for non-prosecution under Rule 20 of CESTAT Procedural Rules 1982.

2. Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)

**(A.K. JYOTISHI)**  
**MEMBER (TECHNICAL)**

**(ANGAD PRASAD)**  
**MEMBER (JUDICIAL)**